

RATIFIED

Minutes of Meeting No.09/12 scheduled on 26.07.2011 of Norms Committee(NC-I) (DES.I Section)

The meeting No. 09/12 of the Norms Committee (NC-I) for the licensing year 2011-2012 was held on 26.07.2011 under the Chairmanship of Sh. N.P.S. Monga, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak, D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. A.K. Mishra, AIA	13A	23063332	M/o Steel, U.B.
5.	Sh. G. Parthasarathi, Dy.DGFT	312	23061563 Extn.301	DGFT, U.B.
6.	Sh. B.K. Sachdeva, FTDO	404	23061562 Ext.265	DGFT, U.B.

I-The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon were as under: -

Case No.:1618/26/81-ALC2/2007	Party Name:PUROLATOR INDIA LTD	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Approved
HQ File :01/81/050/00660/AM07/	RLA File :05/24/040/00675/AM07/	Lic.No/Date:0510194554 16.11.2006	
Decision :As per the written comments of DHI received vide their U.O. Note No.3(54)/08-TSW(B)/391 dated 18.07.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export</u> Export weight of item no 1 is 0.486 kg each and that of item no 2 is 0.462 kg to be incorporated in the license. <u>Import</u> - Item no 1 and 4 to 6 of import are consumables and the same to be restricted to 1% of FOB value of export.(As per C-1383(3)) - Item no 2 and 7 -Allow under on net to net basis under GN-4 . - Item no 8-Allow on net to net basis for export product 1 under GN-4. - Item no 3- Allow at 1.05 kg/kg content in export product. (As per C-1383(2)) - Item no 9- Allow at 1.45 Kg/kg content in export product. .(As per C-1383(1)) - Item no 10 -The justification of import is not available. Hence the Committee decided for deletion of the above item. The RLA may take necessary action accordingly.			

Case No.:1/50/83-ALC1/2008	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
HQ File :01/83/050/01338/AM09/	RLA File :07/24/040/00623/AM09/	Lic.No/Date:0710063295 26.02.2009	Defer Date:06.09.2011

2	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 06.09.2011 - 1. Information in respect of Sl.No.6 & 9 of the Standard Deficiency Format export product wise. 2. Total quantity of export products in the application (14,64,600 Nos.) and reply submitted by the firm (11500 Nos.) are different and the same may be clarified.
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3	Case No.:31/23/80-ALC2/2009	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00353/AM10/	RLA File :07/24/040/00651/AM09/	Lic.No/Date:0710066776 02.09.2009	Defer Date:06.09.2011
	Decision : The Committee noted that the firm has informed vide their letter dated 06.07.2011 that 2 Advance Authorizations No. 0710066776 dated 02.09.2009 & No. 0710066808 dated 04.09.2009 were issued from R.A. File No. 07/24/040/00651/AM09. Therefore, the Committee decided to forward the reference to R.A. and seek a clarification in the matter. The case may be re-listed on 06.09.2011.			

4	Case No.:39/7/80-ALC2/2010	Party Name:KONECRANES INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00113/AM11/	RLA File :31/21/040/00143/AM10/	Lic.No/Date:3110039822 03.09.2009	Defer Date:06.09.2011
	Decision :The Committee observed that the firm has not replied to this office letter dated 18.05.2011 and subsequent its letter dated 28.06.2011 calling for certain information. The Committee, therefore, decided to issue a final reminder to the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed 06.09.2011.			

5	Case No.:16/31/80-ALC2/2009	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00464/AM10/	RLA File :07/24/040/00263/AM10/	Lic.No/Date:0710067849 28.10.2009	Defer Date:06.09.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed 06.09.2011.			

6	Case No.:21/39/80-ALC2/2009	Party Name:VEM TECHNOLOGIES PLTD.,	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00617/AM10/	RLA File :09/24/040/00373/AM10/	Lic.No/Date:0910040368 18.12.2009	Defer Date:06.09.2011
	Decision: The Committee observed that the a D.O. letter have been issued to Ministry of Defense on 19.07.2011 for comments. The Committee, therefore, decided to await them for expediting their comments. The case may be re-listed 06.09.2011.			

	Case No.:18/15/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00225/AM11/	RLA File :04/24/040/00061/AM11/	Lic.No/Date:0410114584 15.06.2010	Defer Date:06.09.2011

7	Decision : The Committee noted that the firm has requested vide their letter dated 04-05-11 for deletion of item No. 11 and under Item no 12- SS plates, it had applied for 2760 kg of plates & given statement of wastage for the same with 5% wastage. Now the firm sought 2906 kg with 10% wastage. Based on the observation of DHI vide U.O. noted dated 3(74)/10-TSW(B)/375 dated 13.-7.2011, the Committee decided the firm may be asked to clarify the same and also to give the name of the part made out of these plates. The case may be re-listed on 06.09.2011.		
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8	Case No.:1/14/81-ALC2/2010	Party Name:FITCAST FOUNDERS & ENGINEERS PVT. LTD.	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/81/050/00081/AM11/	RLA File :08/24/040/00082/AM11/	Lic.No/Date:0810089995 24.06.2010	Defer Date:06.09.2011
	Decision : The representative of DHI vide their U.O. Note No. 3(86)/10-TSW(B)/326 dated 15.06.2011 informed the Committee that the subject matter does not pertain to them. The Committee, therefore decided to transfer the case to DIPP for comments and to re-list the case on 06.09.2011.			

9	Case No.:5/15/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Approved
	HQ File :01/80/050/00212/AM11/	RLA File :53/24/040/00010/AM11/	Lic.No/Date:5310010688 25.06.2010	
	Decision : Based on earlier written comments of C&PC received vide their O.M. No.46011/21/2009-PC-II dated 26.12.2011, the Committee decided to ratify the norms in respect of the subject advance authorization on repeat basis as per firm Advance Authorization No.5310010688 dated 25.06.2010 ratified in Norms Committee Meeting No. 07/12 held on dated 28.06.2011 & others with an amendment that the calculation of export item would be based on number and weight specified. The Regional Authority may take necessary action accordingly.			

10	Case No.:10/18/80-ALC2/2010	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Approved
	HQ File :01/80/050/00263/AM11/	RLA File :07/24/040/00102/AM11/	Lic.No/Date:0710072868 13.07.2010	
	Decision : As per the written comments of DC (MSME) received vide their U.O. Note No.30(22)2011-ME dated 17.06.2011, the Committee decided to ratify the norms of import of relevant Semi drawing Dies/PCD Blanks on net to net basis with accountability clause in respect of the subject advance authorization. The RLA may take necessary action accordingly.			

11	Case No.:18/22/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00329/AM11/	RLA File :04/24/040/00090/AM11/	Lic.No/Date:0410115602 19.07.2010	Defer Date:06.09.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 06.09.2011			

12	Case No.:19/22/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00330/AM11/	RLA File :04/24/040/00091/AM11/	Lic.No/Date:0410115603 19.07.2010	Defer Date:06.09.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply dated 19.07.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 06.09.2011.			

13	Case No.:4/27/80-ALC2/2010	Party Name:R.D.ENGINEERS (INDIA) PVT.LTD.	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00401/AM11/	RLA File :03/95/040/00297/AM11/	Lic.No/Date:0310584240 20.07.2010	Defer Date:06.09.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 01.07.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed 06.09.2011.			

14	Case No.:24/22/80-ALC2/2010	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00335/AM11/	RLA File :05/23/040/00106/AM11/	Lic.No/Date:0510268585 21.07.2010	Defer Date:06.09.2011
	Decision : The Committee noted that the firm has replied vide their letter dated 21-05-2011. It is observed that while the firm proposes to import 21 numbers of Gate valves, in the drawing submitted it proposed only 5 numbers. On the recommendation of the representative of DHI vide their U.O. Note No. 3(22)/10-TSW(B)/400 dated 21.07.2011, the Committee decided to ask the firm to submit placement of components proposed for import (highlighting the same) & give the calculation of total requirement. The firm may also indicate individual quantity against each component for serial no 1,2 & 6 of import. The Case may be re-listed on 06.09.2011.			

15	Case No.:22/27/80-ALC2/2010	Party Name:MERIL LIFE SCIENCES PVT LTD	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00419/AM11/	RLA File :52/24/040/00008/AM11/	Lic.No/Date:5210031621 17.08.2010	Defer Date:06.09.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 06.09.2011			

16	Case No.:34/31/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00512/AM11/	RLA File :31/21/040/00158/AM11/	Lic.No/Date:3110044407 19.08.2010	Defer Date:06.09.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 18.05.2011 and subsequent its reminder dated 01.07.2011 calling for certain information. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 06.09.2011.			

17	Case No.: 40/31/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00518/AM11/	RLA File :09/24/040/00195/AM11/	Lic.No/Date:0910043236 24.08.2010	Defer Date:06.09.2011
	Decision : The noted that the firm has sought time vide their letter dated 22.07.2011. The Committee also observed that the firm has not replied to this office letter 02.12.2010 and subsequent its reminder dated 07.04.2011 calling for certain information. The Committee, therefore, decided to issue a final reminder to the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed 06.09.2011.			

18	Case No.: 32/31/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00510/AM11/	RLA File :06/24/040/00028/AM11/	Lic.No/Date:0610018929 30.08.2010	Defer Date:06.09.2011
	Decision : The Committee observed that the a D.O. letter have been issued to Ministry of Defense on 19.07.2011 for comments. The Committee, therefore, decided to await them for expediting their comments. The case may be re-listed 06.09.2011.			

19	Case No.: 44/31/80-ALC2/2010	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Approved
	HQ File :01/80/050/00522/AM11/	RLA File :31/24/040/00111/AM11/	Lic.No/Date:3110044526 30.08.2010	
	Decision :As per the written comments of DHI received vide their U.O. Note No.3(127)/09/TSW(B)/367 dated 06.07.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- Export product (EP) 315 TPH CFBC Boiler (Circulating Fluidized Bed Combustion)- one Number. The Total weight of the EP is 450.1 MT and the same may be incorporated in the license. Import 1. Item no 1 to 17- These are seamless pipes of different dimensions. This Office recommends 2% wastage on the net quantity given in their reply of 24-05-11. The weight given may be incorporated in the license along with the length. 2. Item no 18 to 21- These are components & may be allowed under GN-4 on net to net basis. 3. Item no 22- This is steel plates. Steel Plates of relevant grade and thickness are allowed as applied for with 5% wastage. The RLA may take necessary action accordingly.			

	Case No.: 60/31/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Approved
	HQ File :01/80/050/00538/AM11/	RLA File :53/24/040/00014/AM11/	Lic.No/Date:5310011297 06.09.2010	

Decision : Based on earlier written comments of C&PC received vide their O.M. No.46011/21/2009-PC-II dated 26.12.2011, the Committee decided to ratify the norms in respect of the subject advance authorization on repeat basis as per firm Advance Authorization No.5310010688 dated 25.06.2010 ratified in Norms Committee Meeting No. 07/12 held on dated 28.06.2011 & others with an amendment that the calculation of export item would be based on number and weight specified.

The Regional Authority may take necessary action accordingly.

21	Case No.:39/31/80-ALC2/2010	Party Name:R.D.ENGINEERS (INDIA) PVT.LTD.	Meet No/Date:9/80- ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00517/AM11/	RLA File :03/95/040/00480/AM11/	Lic.No/Date:0310592767 16.09.2010	Defer Date:06.09.2011
Decision : The Committee observed that the firm has not replied to this office letter dated 06-7-2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed 06.09.2011.				

22	Case No.:47/31/80-ALC2/2010	Party Name:SIEMENS ROLLING STOCK PVT.LTD.	Meet No/Date:9/80- ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00525/AM11/	RLA File :03/95/040/00491/AM11/	Lic.No/Date:0310593387 22.09.2010	Defer Date:06.09.2011
Decision : The Committee decided to forward a copy of firm's reply dated 25.07.2011 to DHI for examination and comments. The case may be re-listed 06.09.2011.				

23	Case No.:15/31/80-ALC2/2010	Party Name:ENDRESS AND HAUSER (INDIA) AUTOMATION INSTRU-	Meet No/Date:9/80- ALC2/2011 26.07.2011	Status: Approved
	HQ File :01/80/050/00493/AM11/	RLA File :03/94/040/00556/AM11/	Lic.No/Date:0310593566 23.09.2010	
Decision : As per written comments of DIT received vide their U.O. Note No.17(80)/2010-IPHW dated 01.07.2011, the Committee decided to ratify the norms for import on net-to-net basis with accountability clause in respect of the subject advance authorization.				
The Regional Authority may take necessary action accordingly.				

24	Case No.:18/27/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80- ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00415/AM11/	RLA File :04/24/040/00168/AM11/	Lic.No/Date:0410117473 24.09.2010	Defer Date:06.09.2011
Decision : The representative of the DHI informed the Committee that they received the firm's reply dated 25.07.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 06.09.2011.				

	Case No.:11/31/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:9/80- ALC2/2011 26.07.2011	Status: Approved
	HQ File :01/80/050/00489/AM11/	RLA File :04/24/040/00173/AM11/	Lic.No/Date:0410117541 27.09.2010	

Decision :As per the written comments of DHI received vide their U.O. Note No.3(74)/10-TSW(B)/359 dated 06.07.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The total export weight is 39 MT & the same may be incorporated in the license.

Import

1. Item no 1 to 9- Allow under GN-4 with accountability clause.
2. Item no 10,12 & 13- These are raw materials. But the firm has stated to have procured indigenously. Hence may be deleted.
3. Item no 11-Plates- The firm proposes to import 4741 kg. It has given calculation for 4990 kg with 5% wastage. It will be used for the manufacture of number of small components. Import of 4741 Plates of relevant grade and thickness is allowed as requested by the firm during filing of application.

The RLA may take necessary action accordingly.

Case No.:12/31/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Approved
HQ File :01/80/050/00490/AM11/	RLA File :04/24/040/00172/AM11/	Lic.No/Date:0410117538 27.09.2010	

Decision :As per the written comments of DHI received vide their U.O. Note No.3(74)10-TSW(B)/360 dated 06.07.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The total export weight is 33.9 MT & the same may be incorporated in the license.

Import

1. Item no 1 to 11, 16 & 17- Allow under GN-4 with accountability clause.
2. Item no 12,14 & 15- These are raw materials. But the firm has stated to have procured indigenously. Hence may be deleted.
3. Item no 13-Plates- The firm proposes to import 4410 kg. It has given calculation for 4644 kg with 5% wastage. It will be used for the manufacture of number of small components. Import of 4410 plates of relevant grade & thickness is allowed as requested by the firm during filing of application.

The RLA may take necessary action accordingly.

Case No.:36/27/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
HQ File :01/80/050/00433/AM11/	RLA File :31/24/040/00124/AM11/	Lic.No/Date:3110044780 28.09.2010	Defer Date:06.09.2011

Decision : The Committee noted that a deficiency letter has been sent to the firm on 19.07.2011 to furnish the requisite information. It is therefore decided to await the firm's reply and to re-list the case on 06.09.2011.

Case No.:42/31/80-ALC2/2010	Party Name:STARION INDIA P.LTD	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
HQ File :01/80/050/00520/AM11/	RLA File :31/24/040/00129/AM11/	Lic.No/Date:3110044900 06.10.2010	Defer Date:06.09.2011

Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed 06.09.2011.

29	Case No.: 39/29/80-ALC2/2010	Party Name:CAMFIL FARR AIR FILTRATION INDIA LTD	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00474/AM11/	RLA File :05/23/040/00186/AM11/	Lic.No/Date:0510274386 07.10.2010	Defer Date:06.09.2011
Decision : On the recommendation of the representative of DC(MSME) present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 06.09.2011:- (i) Weight of imported input in export product (in kg) may be indicated. (ii) Weight of per sq. meter of imported input may be intimated.				

30	Case No.: 17/41/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/81/050/00436/AM11/	RLA File :09/24/040/00315/AM11/	Lic.No/Date:0910044003 21.10.2010	Defer Date:06.09.2011
Decision : The Committee noted that the firm has sought time vide their letter dated 22.07.2011. The Committee also observed that the firm has not replied to this office letter 08.4.2011 calling for certain information. The Committee, therefore, decided to issue a final reminder to the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed 06.09.2011.				

31	Case No.: 45/31/80-ALC2/2010	Party Name:ARMOR PLAST LTD.,	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00523/AM11/	RLA File :07/24/040/00289/AM11/	Lic.No/Date:0710075019 25.10.2010	Defer Date:06.09.2011
Decision : The Committee decided to forward a copy of firm's reply dated 19.07.2011 to DIPP for examination and comments. The case may be re-listed 06.09.2011.				

32	Case No.: 7/37/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00745/AM11/	RLA File :09/24/040/00343/AM11/	Lic.No/Date:0910044474 26.11.2010	Defer Date:06.09.2011
Decision : The Committee noted the written comments of DHI received vide their U.O. Note No.3(42)/10-TSW(B)/380 dated 14.07.2011 and observed that the comments are incomplete since no justification has been given for deletion of some inputs. The Committee, therefore, decided to ask DHI to re-examine the case after obtaining necessary information directly from the firm. The case may be re-listed on 06.09.2011.				

	Case No.: 5/37/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00743/AM11/	RLA File :09/24/040/00370/AM11/	Lic.No/Date:0910044582 06.12.2010	Defer Date:06.09.2011

33 **Decision :** The Committee noted the written comments of DHI received vide their U.O. Note No.3(42)/10-TSW(B)/378 dated 14.07.2011 and observed that this comments is incomplete and no justification has been given for deletion of same inputs. The Committee decided to ask DHI to re-examine the case after obtaining necessary information directly from the firm. The case may be re-listed on 06.09.2011.

34	Case No.:6/37/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00744/AM11/	RLA File :09/24/040/00384/AM11/	Lic.No/Date:0910044581 06.12.2010	Defer Date:06.09.2011
Decision : The noted that the firm has sought time vide their letter dated 22.07.2011. The Committee also observed that the firm has not replied to this office letter 25.02.2011 calling for certain information. The Committee, therefore, decided to issue a final reminder to the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed 06.09.2011.				

35	Case No.:8/37/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Approved
	HQ File :01/80/050/00746/AM11/	RLA File :09/24/040/00363/AM11/	Lic.No/Date:0910044578 06.12.2010	
Decision :As per the written comments of DHI received vide their U.O. Note No.3(42)/10-TSW(B)/379 dated 14.07.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export</u> The total export weight is 563.8 MT to be incorporated in the license. <u>Import</u> There are 165 items of import. - Item no 74- (Nicrome strip)- The firm proposes to import 58 numbers. The total weight is 29 grams may be incorporated in the license. - Item no 86, 94 & 101- These are tool kits & allow with accountability clause. - Item no 89- (Paint) The firm had applied for import of 35,000 liters of paint. The firm has now given calculation of 4020 liters out of which 700 liters for piping & other miscellaneous items. We may agree for 500 liters for this purpose & recommend for total 3800 liters. - Item no 97- Torque Wrench- It is a tool & allowed with accountability clause. - Item no 136- Plates- The net weight is 1992 kg. It has only given statement of wastage without calculation. The firm had claimed 5% wastage during application.(F/A) We may recommend for 2092 kg with 5% wastage. - Item no 140 to 143,145,148,150 & 151- These are insulating material and allow import @0.125% of FOB value of exports. - Item no 144,146,147- The firm has only sought wastage of 1% and allow import as applied for. - Item no 154 & 159- The firm has only sought wastage of 1% and allow import as applied for. - Item no 155 & 156- These are insulators. The firm has not given proper use of the item. May be deleted. - Item no 160-(I beam)- Allow import of 986 kg with 2% wastage. - Item no 161- (Silver bearing copper)-The firm has asked for import of 600 kg at para 7 of reply and allow the same. - Item no 162-(SS Plate) The firm has asked for only 500 kg with out any wastage and allow the same. - All other items up to item no 165 are components & allow under GN-4. The RLA may take necessary action accordingly.				

Case No.:9/37/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Approved
HQ File :01/80/050/00747/AM11/	RLA File :11/24/040/00019/AM11/	Lic.No/Date:1110023814 24.12.2010	
Decision :As per the written comments of DHI received vide their U.O. Note No.3(80)/10-TSW(B)364 dated 06.07.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export</u> - Item no 1 (HP heaters no 5)- 4 nos- weight - 139,4 MT - Item no 2(HP heaters no 6)- 4 numbers-weight -165 MT - Item no 3 (RE Joints)- 4 sets- weight – 296 MT - Item no 4 (Butterfly Valves)- 80 nos-weight -108.6 MT (F/Y) The weight may be incorporated in the license. <u>Import</u> - Item no 1- U bend tubes- The firm has sought import without any wastage. We may recommend import under GN-4. However its weight is 127.6 MT may be incorporated in the license. - Item no 2- Tube plate forgings- May be allowed as applied for. However its weight is 41.4 MT may be incorporated in the license. - Item no 3- CS Plate- The net weight of components made out of CS plates is 263.24 MT. This is similar to license no 1110023506 dt 08-11-10. This Office recommends the same percentage of wastage of 27% & recommend for import of 334.5 MT. - Ferro form tubes- The firm has sought import of only 103.88 kg. The firm has not given the net weight of tubes. Allow import at 1.02 kg per kg of export product. The RLA may take necessary action accordingly.			

Case No.:1/37/80-ALC2/2010	Party Name:ACCURATE INDUSTRIAL CONTROLS PVT.LTD.	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Approved
HQ File :01/80/050/00739/AM11/	RLA File :31/24/040/00225/AM11/	Lic.No/Date:3110046461 17.01.2011	
Decision : As per the written comments of DIPP received vide their U.O. Note dated 26.07.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- - Quantity of import item at Sl. No. 31 to be allowed as applied for being 0.2% of FOB value of exports. - Rest of the import items from Sl. Nos. 1 to 30 & 32 to 37 to be allowed on net to net basis with accountability clause. Accordingly, - Quantities of import items at Sl. No. 1, 2, 9, 10, 25, 26, 28 & 30 to be allowed as applied for - Quantities of import items at Sl. No. 3 to 7, 11 to 14, 17, 19 to 23, 27, 32 & 33 to be allowed as 102 Nos. each. - Quantities of import items at Sl. No. 8, 15, 18, 24 & 29 to be allowed as 204 Nos. each. - Quantities of import items at Sl. No. 16 & 37 to be allowed as 306 Nos. each. - Quantities of import items at Sl. No. 34 & 35 to be allowed as 408 Nos. each. - Quantity of import items at Sl. No. 36 to be allowed as 816 Nos. . The RLA may take necessary action accordingly.			

Case No.:2/37/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
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38	HQ File :01/80/050/00740/AM11/	RLA File :05/23/040/00293/AM11/	Lic.No/Date:0510281598 17.01.2011	Defer Date:06.09.2011
Decision : The representative of the DHI informed the Committee that they received the firm's application on 04.07.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 06.09.2011.				

39	Case No.:13/37/80-ALC2/2010	Party Name:BOSCH LIMITED,	Meet No/Date:9/80- ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00751/AM11/	RLA File :07/24/040/00417/AM11/	Lic.No/Date:0710076813 19.01.2011	Defer Date:06.09.2011
	Decision : The Committee noted that export & import items of on-line data and ANF-4 application are differ. The Committee, therefore decided to remind R.A.(with a copy to the firm) clarify the same and forward the hard copy of firm's application as well as on-line data at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 06.09.2011.			

40	Case No.:16/37/80-ALC2/2010	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:9/80- ALC2/2011 26.07.2011	Status: Approved
	HQ File :01/80/050/00754/AM11/	RLA File :05/24/040/00345/AM11/	Lic.No/Date:0510282154 21.01.2011	
	Decision : The Committee noted that the firm has clarified that all the imports are components & there are no spares. The firm also has given the details of item no 1 of import & the same may be incorporated in the license. As per the written comments of DHI received vide their U.O. Note No.3(34)09-TSW(B)/386 dated 15.06.2011, the Committee decided to ratify the norms of all items proposed for import on net to net basis without any wastage with accountability clause in respect of the subject advance authorization. The RLA may take necessary action accordingly.			

41	Case No.:21/37/80-ALC2/2010	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:9/80- ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00759/AM11/	RLA File :09/24/040/00478/AM11/	Lic.No/Date:0910045222 25.01.2011	Defer Date:06.09.2011
	Decision : The Committee noted that reply of the firm will be sent to DHI for examination & comments. The Committee, therefore, decided to defer the consideration and to re-list the case on 06.09.2011.			

42	Case No.:22/37/80-ALC2/2010	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:9/80- ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00760/AM11/	RLA File :09/24/040/00477/AM11/	Lic.No/Date:0910045223 25.01.2011	Defer Date:06.09.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 7.04.2011 and subsequent its reminder dated 18.05.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed 06.09.2011.			

43	Case No.:23/37/80-ALC2/2010	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00761/AM11/	RLA File :09/24/040/00476/AM11/	Lic.No/Date:0910045224 25.01.2011	Defer Date:06.09.2011
Decision : The Committee noted that reply of the firm will be sent to DHI for examination & comments. The Committee, therefore, decided to defer the consideration and to re-list the case on 06.09.2011.				

44	Case No.:25/37/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Approved
	HQ File :01/80/050/00763/AM11/	RLA File :31/24/040/00226/AM11/	Lic.No/Date:3110046595 25.01.2011	
Decision : As per the written comments of DHI received vide their U.O. Note No.3(14)/10-TSW(B)/366 dated 06.07.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-				
<u>Export</u> The Total weight of the EP is 359.62 MT to be incorporated in the license.				
<u>Import</u>				
- Item no 1 – Allow import of 163.3MT(length 26986 meters) with 2% wastage. - Item no 2- Allow import of 15 MT(length 2875 meters) with 0.5 % wastage as applied for. - Item no 8 & 9 - Allow import of 4.8 MT(length 930 meters) with 0.5 % wastage as applied for.				
The RLA may take necessary action accordingly.				

45	Case No.:26/37/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00764/AM11/	RLA File :31/21/040/00334/AM11/	Lic.No/Date:3110046646 28.01.2011	Defer Date:06.09.2011
Decision : The Committee observed that the firm has not replied to this office letter dated 18.05.2011 and subsequent its reminder dated 01.07.2011 calling for certain information. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 06.09.2011.				

46	Case No.:28/37/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00766/AM11/	RLA File :31/21/040/00331/AM11/	Lic.No/Date:3110046679 28.01.2011	Defer Date:06.09.2011
Decision : The Committee observed that the firm has not replied to this office letter dated 18.05.2011 and subsequent its reminder dated 01.07.2011 calling for certain information. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 06.09.2011.				

	Case No.:16/3/80-ALC2/2011	Party Name:BLUE STAR LTD.	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Approved
	HQ File :01/80/050/00021/AM12/	RLA File :03/94/040/00921/AM11/	Lic.No/Date:0310617057 22.02.2011	

Decision : As per the written comments of DIPP received vide their U.O. Note dated 26.07.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net Weights of 6135 Kgs., 3520 Kgs., 3990 Kgs. & 4083 Kgs. to be specified with the quantities of export products at Sl. No. 1, 2, 3 & 4 respectively.
2. Word “relevant” to be prefixed with the description of import items at Sl. No. 1 to 3.
3. Quantity of import item at Sl. No. 1 to be allowed as 1.01 Kgs./Kg. content in the export product
4. Quantity of import item at Sl. No. 2 to be allowed as 1.02 Kgs./Kg. content in the export product.
5. Quantity of import item at Sl. No. 3 to be allowed 1.05 Sq Mts/Sq. Mtrs. content in the export product.
6. Quantities of import items from Sl. No. 4 to 11 to be allowed on net to net basis with accountability clause.

The RLA may take necessary action accordingly.

47	Case No.:4/40/80-ALC2/2010	Party Name:WOLFRA- TECH PVT LTD	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Closed
	HQ File :01/80/050/00854/AM11/	RLA File :07/24/040/00464/AM11/	Lic.No/Date:0710077564 24.02.2011	
48	Decision : The Committee noted that hard copy of application has not been received. The firm has requested vide their letter dated 26.5.2011 to ratify the norms on repeat basis as per Advance Authorization No.0710071685 dated 20.05.2010 held in Meeting No.16/11 dated 20.07.2010 The Committee, therefore, decided to close the case and ask R.A. to take necessary action accordingly.			
	The RLA may take necessary action accordingly.			

49	Case No.:7/40/80-ALC2/2010	Party Name:STANDARD RADIATORS PVT.LTD.	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00857/AM11/	RLA File :34/24/040/00306/AM11/	Lic.No/Date:3410029421 24.02.2011	Defer Date:06.09.2011
	Decision : The Committee decided to forward a copy of firm’s reply to DHI for examination and comments. The case may be re-listed 06.09.2011.			

50	Case No.:8/40/80-ALC2/2010	Party Name:LLOYD ELECTRIC & ENGG. LTD.	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00858/AM11/	RLA File :05/23/040/00335/AM11/	Lic.No/Date:0510284587 24.02.2011	Defer Date:06.09.2011
	Decision : The Committee noted that the firm has sought time for submission of documents vide their letter dated 23.07.2011. The Committee decided that to await the firm’s reply and to re-list the case on 06.09.2011.			

	Case No.:9/40/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
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51	HQ File :01/80/050/00859/AM11/	RLA File :03/95/040/00889/AM11/	Lic.No/Date:0310617962 25.02.2011	Defer Date:06.09.2011
Decision : The Committee observed that the firm has not replied to this office letter dated 29.06.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed 06.09.2011.				

52	Case No.:10/40/80-ALC2/2010	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00860/AM11/	RLA File :31/24/040/00258/AM11/	Lic.No/Date:3110047111 25.02.2011	Defer Date:06.09.2011
	Decision : On the recommendation of the representative of DC(MSME) present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 06.09.2011 - 1. Size Specification and justification for import of 74 Nos Corrugated Deck Sub assembly and Corrugated dec Cap Strip, required for each export product. 2. Drawing showing placement and exact use of the above components in export product. 3. Process of mfg showing various processes to be carried out on imported inputs (SS sheets/Pipes/Coils) for mfg Export product. 4. Wastage Justification and justification of quantity of Raw material being imported as well as weight of Export product. 5. Basis to import 300 Kg of Filler Wire/Electrodes, indicating the weight of steel material to be welded.			

53	Case No.:13/40/80-ALC2/2010	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00863/AM11/	RLA File :31/24/040/00256/AM11/	Lic.No/Date:3110047133 28.02.2011	Defer Date:06.09.2011
	Decision : On the recommendation of the representative of DC(MSME) present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 06.09.2011: - 1. Use of Export Product, any technical literature on it. 2. Assy Drawing/Design of the resultant product showing placement and exact use of components in the export product. 3. Complete detailed specifications, contents per roll along with its basis of requirements for item at Sl. No. 89, justifying its quantity for each export product. 4. Justification/use of requirement of item at Sl. No. 100, 101 and 102 with its detailed specification and requirement for each export product indicating its requirement and use/process to be carried out on it. 5. Details of items to be supplied along with export product as Spares.			

	Case No.:11/3/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00016/AM12/	RLA File :03/94/040/00985/AM11/	Lic.No/Date:0310618433 28.02.2011	Defer Date:06.09.2011

54	Decision :On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 06.09.2011 - 1. Information in respect of Sl.No.3, 4, 5, 6, 9 & 11 of the Standard Deficiency Format.
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55	Case No.:22/40/80-ALC2/2010	Party Name:ACCURATE INDUSTRIAL CONTROLS PVT.LTD.	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Approved
	HQ File :01/80/050/00872/AM11/	RLA File :31/24/040/00272/AM11/	Lic.No/Date:3110047155 01.03.2011	
	Decision : As per the written comments of DIPP received vide their U.O. Note dated 26.07.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- - Quantities of import items at Sl. Nos. 5, 8, 17, 27, 28 & 29 to be allowed as applied for being less than 0.25 % of FOB value of exports. - Rest of the import items to be allowed on net to net basis with accountability clause. Accordingly, - Quantities of import items at Sl. No. 1, 4, 9, 12 to 16, 19, 21, 23, 30, 31 & 34 to 37 to be allowed as 88 Nos. each. - Quantity of import item at Sl. No. 2 to be allowed as 264 Nos. - Quantities of import items at Sl. No. 3, 10, 11, 18, 20, 24, 32, 33 & 38 to 40 to be allowed as applied for. - Quantities of import items at Sl. No. 6, 22 & 25 to be allowed as 352 Nos - Quantity of import item at Sl. No. 7 to be allowed as 261 Meters. - Quantity of import items at Sl. No. 26 to be allowed as 176 Nos The RLA may take necessary action accordingly.			

56	Case No.:22/3/80-ALC2/2011	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00027/AM12/	RLA File :04/24/040/00299/AM11/	Lic.No/Date:0410122107 01.03.2011	Defer Date:06.09.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply dated 25.07.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 06.09.2011			

	Case No.:18/40/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Approved
	HQ File :01/80/050/00868/AM11/	RLA File :04/24/040/00316/AM11/	Lic.No/Date:0410122233 03.03.2011	

Decision :As per the written comments of DHI received vide their U.O. Note No.3(39)/10-TSW(B)/371 dated 07.07.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

EXPORT

57 The total export weight is 2255 MT to be incorporated in the licence.

IMPORT

1. Item no 1- (Carbon Steel) The quantity of seamless tube/ pipe to be allowed is 260 MT as applied for with 2% wastage. "Welded" to be deleted from the description of import item.
2. Item no 2- (Alloy Steel)The quantity of seamless tube/ pipe to be allowed is 750 MT as applied for with 2% wastage. "Welded" to be deleted from the description of import item.
3. Item no 3- (Stainless Steel)The quantity of seamless tube/ pipe to be allowed is 8 MT with 2% wastage as applied by the firm. "Welded" to be deleted from the description of import item.
4. Item no 4- The word "Finished" to be prefixed to the description of import & the same to be incorporated in the license. The quantity of import to be restricted to 78 MT & the same to be incorporated along with quantity of import in numbers. The item to be allowed under GN-4 as applied for.
5. Item no-5- Welding material- Quantity applied is only 6 MT & the same to be recommend import as applied for.(Welding material weight is normally restricted to 2% of the weight of the export product.
6. Item no-6 &7- These are components & to be allowed under GN-4 with accountability clause .However weight of item no 6 is 18 MT & that of item no 7 is 28 MT and the same to be incorporated in the licensee along with the quantity in number.

The RLA may take necessary action accordingly.

58	Case No.:25/40/80-ALC2/2010	Party Name:NOVA INTERGRATED SYSTEMS LTD.	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00875/AM11/	RLA File :05/24/040/00374/AM11/	Lic.No/Date:0510285051 03.03.2011	Defer Date:06.09.2011
Decision : The Committee decided to forward a copy of firm's reply to DIT for examination and comments. The case may be re-listed 06.09.2011.				

59	Case No.:26/40/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00876/AM11/	RLA File :09/24/040/00553/AM11/	Lic.No/Date:0910045827 07.03.2011	Defer Date:06.09.2011
Decision : The Committee noted that the firm has sought time for submission of documents vide their letter dated 29.06.2011. The Committee decided that to await the firm's reply and to re-list the case on 06.09.2011.				

60	Case No.:27/40/80-ALC2/2010	Party Name:ALFA LAVAL (INDIA)LIMITED	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Approved
	HQ File :01/80/050/00877/AM11/	RLA File :31/21/040/00371/AM11/	Lic.No/Date:3110047239 07.03.2011	
Decision : As per the written comments of DIPP received vide their U.O. Note dated 26.07.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 for Engineering Products				
The RLA may take necessary action accordingly.				

61	Case No.:28/40/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:9/80- ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00878/AM11/	RLA File :05/23/040/00348/AM11/	Lic.No/Date:0510285314 08.03.2011	Defer Date:06.09.2011
Decision : The Committee decided to forward a copy of firm's reply dated 20.06.2011 to DHI for examination and comments. The case may be re-listed 06.09.2011.				

62	Case No.:30/40/80-ALC2/2010	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:9/80- ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00880/AM11/	RLA File :31/24/040/00269/AM11/	Lic.No/Date:3110047258 08.03.2011	Defer Date:06.09.2011
Decision : On the recommendation of the representative of DC (MSME) present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 06.09.2011 - 1. Use of Export Product, any technical literature on it. 2. Assy Drawing/Design of the resultant product showing placement and exact use of components in the export product. 3. Complete detailed specifications, contents per set along with its basis of requirement for item at Sl. No 118, 122, 123, 124, 137, 174 to 177. Also please intimate the details and use about item mentioned in import list at Sl. No 122 and 123. 4. Justification of requirement for all imported inputs, whether being supplied/fitted in the export product or otherwise.				

63	Case No.:31/40/80-ALC2/2010	Party Name:L&T – MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:9/80- ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00881/AM11/	RLA File :03/95/040/00926/AM11/	Lic.No/Date:0310620641 10.03.2011	Defer Date:06.09.2011
Decision : The Committee noted that the firm vide letter dated 10.05.2011 approached to R.A. for amendment in the list of Import item No. 48 description specification as "S27512+N/A36". On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 06.09.2011 - 1. The details of Associated Auxiliaries with their weight & raw material and components required for the same. 2. Total CIF value of Paints, thinner & primers etc proposed for import 3. Raw Material weight & finished weight of castings & forgings proposed for import. 4. Sl no 9 & 11 of SDL. Calculation should be supported by drawing in English & with proper size of raw material & not oversize raw-material. 5. Breakup all import items in sets to numbers.				

64	Case No.:32/40/80-ALC2/2010	Party Name:ATHERM THERMAL SOLUTIONS INDIA PVT LTD	Meet No/Date:9/80- ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00882/AM11/	RLA File :07/24/040/00463/AM11/	Lic.No/Date:0710077971 10.03.2011	Defer Date:06.09.2011

Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 06.09.2011.

65	Case No.:21/3/80-ALC2/2011	Party Name:REALTIME TECHSOLUTIONS PVT.LTD.,	Meet No/Date:9/80- ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00026/AM12/	RLA File :07/21/040/00889/AM11/	Lic.No/Date:0710077962 10.03.2011	Defer Date:06.09.2011
Decision : The Committee noted that DIT has been reminded on 04.07.2011 to offer their comments. The Committee, therefore, decided to await the comments of DIT and to re-list the case on 06.09.2011.				

66	Case No.:2/6/80-ALC2/2011	Party Name:THE TATA POWER COMPANY LTD	Meet No/Date:9/80- ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00079/AM12/	RLA File :07/21/040/00953/AM11/	Lic.No/Date:0710078147 21.03.2011	Defer Date:06.09.2011
Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 06.09.2011.				

67	Case No.:17/3/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80- ALC2/2011 26.07.2011	Status: Approved
	HQ File :01/80/050/00022/AM12/	RLA File :11/24/040/00063/AM11/	Lic.No/Date:1110024365 23.03.2011	
Decision :As per the written comments of DHI received vide their U.O. Note No.3(80)/10-TSW(B)/363 dated 06.07.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export</u> 1. Item no 1 (RE Joints)- 2 sets- weight - 191.8 MT 2. Item no 2(Butterfly Valves)- 78 numbers-weight -111.7 MT to be incorporated in the license. <u>Import</u> The import & export items & quantity is same as the license no 1110023992 dt 01-02-11. Allow import on repeat basis. The RLA may take necessary action accordingly.				

68	Case No.:16/9/80-ALC2/2011	Party Name:HTD HEAT TRACE(INDIA)PVT LTD.	Meet No/Date:9/80- ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00184/AM12/	RLA File :09/24/040/00552/AM11/	Lic.No/Date:0910046077 25.03.2011	Defer Date:06.09.2011
Decision :On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 06.09.2011 - 1. Information in respect of Sl.No.3 & 11 of the Standard Deficiency Format. 2. Heating Area per set of export product. 3. Detailed calculations/basis for the quantities of import items				

69	Case No.:17/9/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00185/AM12/	RLA File :09/24/040/00563/AM11/	Lic.No/Date:0910046078 25.03.2011	Defer Date:06.09.2011
	Decision : On the recommendation of the representative of DHI vide their e-mail dated 28.07.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 06.09.2011 - 1. Weight of each export product separately (steam turbine, Generator & Auxiliary separately) with details of Auxiliaries & its weight separately. 2. Net weight & gross weight of different casting & forgings. 3. Serial no 4,5,9 & 11 of SDL export product wise.(steam turbine, Generator & Auxiliary separately) 4. Use of each component proposed for import in the manufacture of export product. 5. The total value of insulating Material proposed for import & its percentage with respect to FOB value of Generator.			

70	Case No.:20/6/80-ALC2/2011	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00097/AM12/	RLA File :02/24/040/00236/AM11/	Lic.No/Date:0210157281 05.04.2011	Defer Date:06.09.2011
	Decision : The Committee decided to transfer the case along with firm's application to DIPP and to re-list the case on 06.09.2011.			

	Case No.:1/3/80-ALC2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Approved
	HQ File :01/80/050/00006/AM12/	RLA File :05/24/040/00439/AM11/	Lic.No/Date:0510287793 07.04.2011	

71	Decision : As per the written comments of DIPP received vide their U.O. Note dated 26.07.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty weights of 41 MT, 63.02 MT, 95.4 MT, 71.44 MT, 10.94 MT, 32 MT & 4.24 MT to be specified with the quantities of export products from Sl. No. 1 to 7 respectively. 2. Word “Relevant” to be prefixed with the description of import items at Sl. Nos. 1,2 & 4 to 6. 3. Quantity of import item at S.No. 1 may be allowed as applied for i.e. 28650 Kgs inclusive of 4.17 % wastage. 4. Quantity of import item at S.No. 2 to be allowed as applied for i.e. 39000 Kgs inclusive of 4.17 % wastage. 5. Import item at S.No. 3 to be deleted as firm has not shown any use of this item in the export products. 6. Quantity of import item at S.No. 4 to be allowed as applied for i.e. 71070 Kgs. Inclusive of 4% wastage. 7. Quantity of import item at S.No. 5 to be allowed as applied for i.e. 25200 Kgs. Inclusive of 2% wastage. 8. Quantity of import item at S.No. 6 to be allowed as applied for i.e. 7050 Kgs. Inclusive of 2% wastage. 9. Quantities of import items at Sl. No. 7, 8 & 9 (Welding Consumables) to be allowed as applied for i.e. 860 Kgs., 540 Kgs. & 1000 Kgs. Respectively. The RLA may take necessary action accordingly.
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72	Case No.:2/3/80-ALC2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Approved
	HQ File :01/80/050/00007/AM12/	RLA File :05/24/040/00440/AM11/	Lic.No/Date:0510287794 07.04.2011	
	Decision : As per the written comments of DIPP received vide their U.O. Note dated 26.07.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty weights of 90.44 MT, 148.68 MT & 2 MT to be specified with the quantities of export products at Sl. No. 1, 2 & 3 respectively. 2. Word “Relevant” to be prefixed with the description of import item at Sl. No. 1. 3. Quantity of import item at S.No. 1 to be allowed as 253176 Kgs inclusive of 5 % wastage. 4. Quantities of import items at Sl. No. 2 & 3 (Welding Consumables) to be allowed as applied for i.e. 5500 Kgs. Each. The RLA may take necessary action accordingly.			

73	Case No.:20/3/80-ALC2/2011	Party Name:PSK ENGINEERING PVT LTD	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00025/AM12/	RLA File :07/21/040/00989/AM11/	Lic.No/Date:0710078540 07.04.2011	Defer Date:06.09.2011

Decision : The Committee observed that the firm has not replied to this office letter dated 01.07.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed 06.09.2011.

74	Case No.: 19/3/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Approved
	HQ File :01/80/050/00024/AM12/	RLA File :07/24/040/00539/AM11/	Lic.No/Date:0710078545 08.04.2011	
	Decision : As per written comments of DIT received vide their U.O. Note No.17(49)/2011-IPHW dated 27.06.2011 the Committee decided to ratify the norms for import on net-to-net basis with accountability clause in respect of the subject advance authorization. The Regional Authority may take necessary action accordingly.			

75	Case No.: 5/6/80-ALC2/2011	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00082/AM12/	RLA File :31/21/040/00413/AM11/	Lic.No/Date:3110047799 11.04.2011	Defer Date:06.09.2011
	Decision :On the recommendation of the representative of DC (MSME) present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 06.09.2011 1. Use of Export Product, any technical literature on it. 2. Assy Drawing/Design of the resultant product showing placement and exact use of components in the export product. 3. Complete detailed specifications, contents per set along with its basis of requirements for item at Sl. No. 46, justifying its quantity for each export product. 4. Justification/use of requirement of item at Sl. No. 62 and 63 with its detailed specification and requirement for each export product.			

76	Case No.: 5/3/80-ALC2/2011	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00010/AM12/	RLA File :05/23/040/00019/AM12/	Lic.No/Date:0510288064 13.04.2011	Defer Date:06.09.2011
	Decision : On the recommendation of the representative DHI present in the meeting, the Committee decided the firm may be asked to submit catalogue & composition of export product to examine the request. The case may be re-listed 06.09.2011.			

77	Case No.: 8/3/80-ALC2/2011	Party Name:PRANAV VIKAS (INDIA) LTD.	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00013/AM12/	RLA File :05/24/040/00454/AM11/	Lic.No/Date:0510288376 20.04.2011	Defer Date:06.09.2011

Decision : The representative of the DIPP informed the Committee that they received the firm's reply dated 22.07.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 06.09.2011.

78	Case No.:9/3/80-ALC2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00014/AM12/	RLA File :05/24/040/00004/AM12/	Lic.No/Date:0510288388 20.04.2011	Defer Date:06.09.2011
Decision : The Committee observed that the firm has not replied to this office letter dated 01.07.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed 06.09.2011.				

79	Case No.:10/3/80-ALC2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00015/AM12/	RLA File :05/24/040/00006/AM12/	Lic.No/Date:0510288391 20.04.2011	Defer Date:06.09.2011
Decision : The Committee observed that the firm has not replied to this office letter dated 01.07.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed 06.09.2011.				

80

Case No.:7/6/80-ALC2/2011	Party Name:BIRLA FURUKAWA FIBRE OPTICS LIMITED,	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Approved
HQ File :01/80/050/00084/AM12/	RLA File :17/24/040/00002/AM12/	Lic.No/Date:1710003965 20.04.2011	
Decision : As per the written comments of Deptt. of Telecommunication received vide their U.O. Note No.15-03/2011-IP (PT.) dated 08.07.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-			
Sl.No	Details of Import item	Quantity (KG)	
1	PREFORM of SILICA-For Manufacture of Telecommunication Grade Optical Fibre	3000.000	
2	UV RESIN I-For Manufacture of Telecommunication Grade Optical Fibre	2000.000	
3	UV RESIN II-For Manufacture of Telecommunication Grade Optical Fibre	2800.000	
The RLA may take necessary action accordingly.			

81	Case No.:24/3/80-ALC2/2011	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00029/AM12/	RLA File :04/24/040/00016/AM12/	Lic.No/Date:0410123527 21.04.2011	Defer Date:06.09.2011

Decision : The Committee observed that the firm has not replied to this office letter dated 29.06.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed 06.09.2011.

82

Case No.:26/3/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Approved
HQ File :01/80/050/00031/AM12/	RLA File :05/24/040/00018/AM12/	Lic.No/Date:0510288667 25.04.2011	
Decision : As per the written comments of C&PC received vide their OM No.46011/91/2011-PC-II dated 20.07.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-			
Item to be Exported		Quantity	
Parts of Automobiles i.e. Grab Handle Front/Rear Assembly, Grab Handle with Light LH/RH		1 No.	
Raw-material Recommended for Import		Quantity	
<u>Raw material recommended for one kg weight of Polypropylene contained in the export product</u>			
(i) Polypropylene Resin		1.042 kg	
(ii) Master Batch		0.008 kg	
2. Relevant Nylon Resin/Compound		1.05 kg/kg content in the export product	
3. Relevant Damper/Spring/Shaft		Net to Net	
2. Item to be Exported		Quantity	
Parts of Automobiles i.e. Grab Handle Rear/Front (LH/RH)		1 No.	
Raw-material Recommended for Import		Quantity	
1. Polypropylene Resin		1.05 kg/kg content in the export product	
2. Relevant Nylon 66 Granules		1.05 kg/kg content in the export product	
3. Relevant Polyamide Resin Compound		1.05 kg/kg content in the export product	
4. Relevant Barrel Damper		Net to Net	
The RLA may take necessary action accordingly.			

83	Case No.:2/5/81-ALC2/2011	Party Name:DELPHI AUTOMOTIVE SYSTEMS PVT. LTD.	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/81/050/00015/AM12/	RLA File :05/23/040/00030/AM12/	Lic.No/Date:0510288714 26.04.2011	Defer Date:06.09.2011
Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed 06.09.2011.				

84	Case No.:29/3/80-ALC2/2011	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00034/AM12/	RLA File :05/24/040/00011/AM12/	Lic.No/Date:051028857 27.04.2011	Defer Date:06.09.2011
	Decision :On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 06.09.2011 - 1. Information in respect of Sl.No.2, 4, 5 & 11 of the Standard Deficiency Format.			

85	Case No.:8/6/80-ALC2/2011	Party Name:H.L.EQUIPMENTS	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00085/AM12/	RLA File :52/24/040/00008/AM12/	Lic.No/Date:5210035045 03.05.2011	Defer Date:06.09.2011
	Decision : The Committee decided to forward a copy of firm's reply to DIPP for examination and comments. The case may be re-listed 06.09.2011.			

86	Case No.:8/9/80-ALC2/2011	Party Name:CICB CHEMICON PRIVATE LIMITED,	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00176/AM12/	RLA File :07/24/040/00029/AM12/	Lic.No/Date:0710078936 03.05.2011	Defer Date:06.09.2011
	Decision : The Committee handed over the firm's application from DHI to DIPP for examination as the subject matter pertain to them. The case may be re-listed on 06.09.2011.			

87	Case No.:22/9/80-ALC2/2011	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00190/AM12/	RLA File :05/24/040/00030/AM12/	Lic.No/Date:0510289532 03.05.2011	Defer Date:06.09.2011
	Decision :On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 06.09.2011 - 1. Information in respect of Sl.No.6 & 9 of the Standard Deficiency Format.			

88	Case No.:20/9/80-ALC2/2011	Party Name:BIRLA FURUKAWA FIBRE OPTICS LIMITED,	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00188/AM12/	RLA File :17/24/040/00003/AM12/	Lic.No/Date:1710004045 09.05.2011	Defer Date:06.09.2011
	Decision : The Committee noted that the firm's application has been sent to DOT on 18.07.2011. The Committee therefore, decided to await the comments of DOT and to re-list the case on 06.09.2011.			

	Case No.:3/6/80-ALC2/2011	Party Name:KSS ABHISHEK SAFETY SYSTEMS PVT. LTD,	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
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89	HQ File :01/80/050/00080/AM12/	RLA File :05/23/040/00062/AM12/	Lic.No/Date:0510291378 23.05.2011	Defer Date:06.09.2011
	Decision : The representative of the DC(MSME) informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 06.09.1011.			

	Case No.:13/9/80-ALC2/2011	Party Name:OILGEAR TOWLER POLYHYDRON PVT.LTD.,	Meet No/Date:9/80- ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00181/AM12/	RLA File :07/21/040/00115/AM12/	Lic.No/Date:0710079344 23.05.2011	Defer Date:06.09.2011
90	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 06.09.2011 - 1. Information in respect of Sl.No.3, 4, 5, 9 and 11 of the Standard Deficiency Format. 2. Manufacturing process involved in the manufacture of export product			

	Case No.:23/9/80-ALC2/2011	Party Name:RAHUL PREMIER INDIA AGENCY PVT. LTD.,	Meet No/Date:9/80- ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00191/AM12/	RLA File :02/24/040/00028/AM12/	Lic.No/Date:0210159588 26.05.2011	Defer Date:06.09.2011
91	Decision : The representative of the DHI informed the Committee that they received the firm's application on 19.7.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 06.09.2011.			

	Case No.:10/6/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80- ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00087/AM12/	RLA File :04/24/040/00327/AM11/	Lic.No/Date:0410124434 27.05.2011	Defer Date:06.09.2011
92	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 06.09.2011 - 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format for each product separately. 2. Quantity of seamless and welded pipes separately both in weight and length for each type of steel i.e. CS, AS and SS. 3. Specific items manufactured from the raw materials proposed for import indicating their gross weight & net weight.			

	Case No.:11/6/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80- ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00088/AM12/	RLA File :04/24/040/00325/AM11/	Lic.No/Date:0410124435 27.05.2011	Defer Date:06.09.2011

93	Decision :On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 06.09.2011 - 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format for each export product separately. 2. Quantity of seamless and welded pipes separately both in weight and length for each type of steel i.e. CS, AS and SS. 3. Specific items manufactured from the raw materials proposed for import indicating their gross weight & net weight. 4. Another license has been issued for the similar item.(Lic no-0410124439 dt 27-05-11) Difference of scope of supply with the earlier one.
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94	Case No.:12/6/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00089/AM12/	RLA File :04/24/040/00318/AM11/	Lic.No/Date:0410124436 27.05.2011	Defer Date:06.09.2011
	Decision :On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 06.09.2011 - 1. Information in respect of Sl.No.5, 6, 9, & 11 of the Standard Deficiency Format for each export product. 2. Specific quantity of each export product with their quantity in numbers and weight separately. 3. Use of each component proposed for import in the manufacture of export product. 4. Break up all items of import in sets to number 5. Weight and length of steel tubes ERW and seamless separately for each type of steel like CS and SS steel proposed for import. 6. Specific components proposed to be made out of raw material with their net weight & gross weight.			

95	Case No.:13/6/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00090/AM12/	RLA File :04/24/040/00324/AM11/	Lic.No/Date:0410124437 27.05.2011	Defer Date:06.09.2011
	Decision :On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 06.09.2011 - 1. Information in respect of Sl.No. 5, 6, 9 & 11 of the Standard Deficiency Format for each export product. 2. Specific quantity of each export product with their quantity in numbers and weight separately. 3. Use of each component proposed for import in the manufacture of export product. 4. Break up all items of import in sets to number 5. Weight and length of steel tubes ERW and seamless separately for each type of steel like CS and SS steel proposed for import. 6. Specific components proposed to be made out of raw material with their net weight & gross weight			

96	Case No.:14/6/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00091/AM12/	RLA File :04/24/040/00323/AM11/	Lic.No/Date:0410124438 27.05.2011	Defer Date:06.09.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 06.09.2011 - 1. Information in respect of Sl.No. 5, 6, 9 & 11 of the Standard Deficiency Format for each export product. 2. Specific quantity of each export product with their quantity in numbers and weight separately. 3. Use of each component proposed for import in the manufacture of export product. 4. Break up all items of import in sets to number 5. Weight and length of steel tubes ERW and seamless separately for each type of steel like CS and SS steel proposed for import. 6. Specific components proposed to be made out of raw material with their net weight & gross weight.			

97	Case No.:15/6/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00092/AM12/	RLA File :04/24/040/00326/AM11/	Lic.No/Date:0410124439 27.05.2011	Defer Date:06.09.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 06.09.2011 - 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format for each export product separately. 2. Quantity of seamless and welded pipes separately both in weight and length for each type of steel i.e. CS, AS and SS. 3. Specific items manufactured from the raw materials proposed for import indicating their gross weight & net weight.			

98	Case No.:16/6/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00093/AM12/	RLA File :04/24/040/00328/AM11/	Lic.No/Date:0410124440 27.05.2011	Defer Date:06.09.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 06.09.2011 - 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format for each export product separately. 2. Quantity of seamless and welded pipes separately both in weight and length for each type of steel i.e. CS, AS and SS. 3. Specific items manufactured from the raw materials proposed for import indicating their gross weight & net weight.			

99	Case No.:17/6/80-ALC2/2011	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00094/AM12/	RLA File :31/83/040/00028/AM12/	Lic.No/Date:3110048282 27.05.2011	Defer Date:06.09.2011
	Decision : On the recommendation of the representative of DC (MSME) present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 06.09.2011 - 1. Size Specification and justification for import of 74 Nos Corrugated Deck Sub assembly and Corrugated dec Cap Strip, required for each export product. 2. Drawing showing placement and exact use of the above components in export product. 3. Process of mfg showing various processes to be carried out on imported inputs (SS sheets/Pipes/Coils) for mfg Export product. 4. Wastage Justification and justification of quantity of Raw material being imported as well as weight of Export product. 5. Basis to import 300 Kg of Filler Wire/Electrodes, indicating the weight of steel material to be welded.			

100	Case No.:18/6/80-ALC2/2011	Party Name:STARION INDIA PLTD	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00095/AM12/	RLA File :31/83/040/00031/AM12/	Lic.No/Date:3110048311 27.05.2011	Defer Date:06.09.2011
	Decision : The Committee noted that the firm's application has been sent to DIT on 07.07.2011. The Committee therefore, decided to await the comments of DIT and to re-list the case on 06.09.2011. The case may be re-listed on 06.09.2011.			

101	Case No.:19/6/80-ALC2/2011	Party Name:SECO TOOLS INDIA PVT. LTD.	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Approved
	HQ File :01/80/050/00096/AM12/	RLA File :31/83/040/00024/AM12/	Lic.No/Date:3110048314 27.05.2011	
	Decision : As per the written comments of DC(MSME) received vide their U.O. Note No.30(49)2011-ME dated 27.07.2011 and taking clue from C-1613, the Committee decided to ratify the norms of import with 5% wastage in respect of the subject advance authorization as under:- (i) Imported input allowed as 1.05 kg/kg weight in export product. The RLA may take necessary action accordingly.			

102	Case No.:21/6/80-ALC2/2011	Party Name:MAGNETI MARELLI UM ELECTRONICS SYSTEMS PVT.LTD.,	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00098/AM12/	RLA File :05/24/040/00072/AM12/	Lic.No/Date:0510292064 30.05.2011	Defer Date:06.09.2011
	Decision : The Committee decided to forward the firm's application to DIT for examination and submission of comments as the subject matter pertain to them. The case may be re-listed on 06.09.2011.			

	Case No.:22/6/80-ALC2/2011	Party Name:PRESSURE VESSELS (INDIA)	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
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	HQ File :01/80/050/00099/AM12/	RLA File :31/83/040/00004/AM12/	Lic.No/Date:3110048359 31.05.2011	Defer Date:06.09.2011
103	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 06.09.2011 -			
	1. Information in respect of Sl.No.4,5,. & 11 of the Standard Deficiency Format export product wise.			

	Case No.:23/6/80-ALC2/2011	Party Name:INDIAN HANDICRAFTS & TEXTILES SYNDICATE	Meet No/Date:9/80- ALC2/2011 26.07.2011	Status: Deferred
104	HQ File :01/80/050/00100/AM12/	RLA File :05/23/040/00080/AM12/	Lic.No/Date:0510292263 31.05.2011	Defer Date:06.09.2011
	Decision : The Committee decided to forward a copy of firm's application to DC(MSME) for examination and comments. The case may be re-listed on 06.09.2011			

	Case No.:24/6/80-ALC2/2011	Party Name:LLOYD ELECTRIC & ENGG. LTD.	Meet No/Date:9/80- ALC2/2011 26.07.2011	Status: Approved
105	HQ File :01/80/050/00101/AM12/	RLA File :05/23/040/00076/AM12/	Lic.No/Date:0510292264 31.05.2011	
	Decision : As per the written comments of DIPP received vide their U.O. Note dated 26.07.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as SION C-1175 for Engineering product.			
	The RLA may take necessary action accordingly.			

	Case No.:9/9/80-ALC2/2011	Party Name:EASTERN EQUIPMENT AND ENGINEERS PRIVATE LIMITED.	Meet No/Date:9/80- ALC2/2011 26.07.2011	Status: Deferred
106	HQ File :01/80/050/00177/AM12/	RLA File :02/24/040/00036/AM12/	Lic.No/Date:0210159702 31.05.2011	Defer Date:06.09.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 06.09.2011			
	1. Information in respect of Sl.No.3,5 & 11 of the Standard Deficiency Format for export product basis.			

	Case No.:11/9/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80- ALC2/2011 26.07.2011	Status: Deferred
107	HQ File :01/80/050/00179/AM12/	RLA File :61/24/040/00010/AM12/	Lic.No/Date:6110000625 31.05.2011	Defer Date:06.09.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's application 08.07.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 06.09.2011.			

108	Case No.:18/9/80-ALC2/2011	Party Name:BIRLA FURUKAWA FIBRE OPTICS LIMITED,	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00186/AM12/	RLA File :17/24/040/00005/AM12/	Lic.No/Date:1710004119 31.05.2011	Defer Date:06.09.2011
	Decision : The Committee noted that the firm's application has been sent to DOT 15.07.2011 for examination and decided to defer the case. The case may be re-listed on 06.09.2011.			

109	Case No.:25/6/80-ALC2/2011	Party Name:SHARPLEX FILTERS (I) PVT. LTD.	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00102/AM12/	RLA File :03/95/040/00163/AM12/	Lic.No/Date:0310633907 01.06.2011	Defer Date:06.09.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 06.09.2011 - 1. Size of Export product. 2. Size and number of leaves made from each import item in export product. 3. Detailed calculations for the quantities of import items based on size and number of leaves in the export product.			

110	Case No.:26/6/80-ALC2/2011	Party Name:SHARPLEX FILTERS (I) PVT. LTD.	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00103/AM12/	RLA File :03/95/040/00162/AM12/	Lic.No/Date:0310633910 01.06.2011	Defer Date:06.09.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 06.09.2011 - 1. Size of Export product. 2. Size and number of leaves made from each import item in export product. 3. Detailed calculations for the quantities of import items based on size and number of leaves in the export product.			

111	Case No.:27/6/80-ALC2/2011	Party Name:JOHN DEERE INDIA PVT LTD	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00104/AM12/	RLA File :31/82/040/00021/AM12/	Lic.No/Date:3110048382 01.06.2011	Defer Date:06.09.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application & on-line data at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed 06.09.2011.			

112	Case No.:5/11/81-ALC2/2011	Party Name:DELPHI AUTOMOTIVE SYSTEMS PVT. LTD.	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/81/050/00074/AM12/	RLA File :05/23/040/00081/AM12/	Lic.No/Date:0510292480 02.06.2011	Defer Date:06.09.2011

Decision : The Committee noted that the firm's application has been sent to DHI. The Committee decided to forward the firm's application to C&PC for examination and comments as it pertains to them. The case may be re-listed on 06.09.2011.

113	Case No.:29/6/80-ALC2/2011	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:9/80- ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00106/AM12/	RLA File :03/95/040/00177/AM12/	Lic.No/Date:0310634527 06.06.2011	Defer Date:06.09.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's application on 24.06.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 06.09-2011.			

114	Case No.:14/9/80-ALC2/2011	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:9/80- ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00182/AM12/	RLA File :07/24/040/00064/AM12/	Lic.No/Date:0710079750 13.06.2011	Defer Date:06.09.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 06.09.2011 - 1. Information in respect of Item at S.No. 6 & 9 of Standard Deficiency Format, export product wise. 2. Import items at Sl. No. 19 & 22, 106 & 109, 107 & 110 and 108 & 111 are same and reasons for same items at two places may be clarified. 3. Details of import items at Sl. Nos. 43, 45 to 47, 49, 50, 120 to 122 & 124 to 128. 4. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. Nos. 103, 104 & 105.			

115	Case No.:24/9/80-ALC2/2011	Party Name:TCF NADI INDUSTRIAL FANS PRIVATE LTD.,	Meet No/Date:9/80- ALC2/2011 26.07.2011	Status: Approved
	HQ File :01/80/050/00192/AM12/	RLA File :04/24/040/00064/AM12/	Lic.No/Date:0410124881 13.06.2011	
	Decision : As per the written comments of DIPP received vide their U.O. Note dated 26.07.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 for Engineering Products. The RLA may take necessary action accordingly.			

116	Case No.:10/9/80-ALC2/2011	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:9/80- ALC2/2011 26.07.2011	Status: Approved
	HQ File :01/80/050/00178/AM12/	RLA File :31/83/040/00042/AM12/	Lic.No/Date:3110048651 14.06.2011	

Decision : As per the written comments of DIPP received vide their U.O. Note dated 26.07.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net weight of export product may be specified as 52299 Kgs..
2. Quantity of import item may be allowed as 57396 Kgs. inclusive of wastage of 9.7 % after taking 1/3rd recovery.

The RLA may take necessary action accordingly.

117	Case No.:21/9/80-ALC2/2011	Party Name:ATHERM THERMAL SOLUTIONS INDIA PVT LTD	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Approved
	HQ File :01/80/050/00189/AM12/	RLA File :07/21/040/00128/AM12/	Lic.No/Date:0710079824 14.06.2011	
	Decision : As per the written comments of DIPP received vide their U.O. Note dated 26.07.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 for Engineering Product. The RLA may take necessary action accordingly.			

118	Case No.:4/9/80-ALC2/2011	Party Name:ALLIED INSTRUMENTS PVT LTD	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Approved
	HQ File :01/80/050/00171/AM12/	RLA File :03/94/040/00227/AM12/	Lic.No/Date:0310636367 15.06.2011	
	Decision : As per the written comments of DC (MSME) received vide their U.O. Note No.30(38)2011-ME dated 14.07.2011, the Committee decided to ratify the norms of Import of Styrene Butadiene Block Copolymer as 10,000 kg inclusive of 5% wastage in respect of the subject advance authorization. The RLA may take necessary action accordingly.			

119	Case No.:12/9/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00180/AM12/	RLA File :03/94/040/00196/AM12/	Lic.No/Date:0310636510 16.06.2011	Defer Date:06.09.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 06.09.2011 - 1. Information in respect of Sl.No.3, 4, 5, 11 & 13 of the Standard Deficiency Format-export product wise. 2. Quantities of import items from Sl. Nos. 4 & 6 in Nos. also in addition to their weights.			

	Case No.:5/9/80-ALC2/2011	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00173/AM12/	RLA File :04/24/040/00072/AM12/	Lic.No/Date:0410125099 17.06.2011	Defer Date:06.09.2011

120	Decision :On the recommendation of the representative of DC (MSME) present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 06.09.2011 - 1. Basis to calculate the requirement of raw material (in detail) for Brass rod dia 16 mm and 26 mm. 2. Drawing/specification of the parts made out of Brass rod of 16 & 26 mm dia indicating weight of Brass Rod and weight of Finished product made out of it. 3. Wastage justification. 4. Drawings showing placement of components at Sl. No 1, 2, 5, 6 and 7 and its requirement for each product, indicating if these are to be supplied as spares.
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121	Case No.:15/9/80-ALC2/2011	Party Name:AQUASUB ENGINEERING	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00183/AM12/	RLA File :32/24/040/00016/AM12/	Lic.No/Date:3210048550 23.06.2011	Defer Date:06.09.2011
	Decision :On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 06.09.2011 - 1. Information in respect of Sl.No.3, 5 and 11 of the Standard Deficiency Format, separately for each export product. 2. Specific list of item(s) of exports with quantity of each export product in Nos and net weight thereof.			

122	Case No.:19/9/80-ALC2/2011	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Approved
	HQ File :01/80/050/00187/AM12/	RLA File :53/24/040/00005/AM12/	Lic.No/Date:5310013026 24.06.2011	
	Decision : Based on earlier written comments of C&PC received vide their O.M. No.46011/21/2009-PC-II dated 26.12.2011, the Committee decided to ratify the norms in respect of the subject advance authorization on repeat basis as per firm Advance Authorization No.5310010688 dated 25.06.2010 ratified in Norms Committee Meeting No. 07/12 held on dated 28.06.2011 & others with an amendment that the calculation of export item would be based on number and weight specified. The Regional Authority may take necessary action accordingly.			

123	Case No.:1/9/80-ALC2/2011	Party Name:MUBEA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00168/AM12/	RLA File :31/83/040/00041/AM12/	Lic.No/Date:3110048973 01.07.2011	Defer Date:06.09.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 06.09.2011.			

	Case No.:2/9/80-ALC2/2011	Party Name:TRANTER INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
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124	HQ File :01/80/050/00169/AM12/	RLA File :31/83/040/00063/AM12/	Lic.No/Date:3110049045 05.07.2011	Defer Date:06.09.2011
Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to DIPP for examination and submission of comments. The case may be re-listed on 06.09.2011.				

125	Case No.:3/9/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00170/AM12/	RLA File :03/95/040/00166/AM12/	Lic.No/Date:0310640468 05.07.2011	Defer Date:06.09.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 06.09.2011 - 1. Information in respect of Sl.No.9 & 11 of the Standard Deficiency Format. 2. Specific item of export with specification.			

126	Case No.:6/9/80-ALC2/2011	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Approved
	HQ File :01/80/050/00174/AM12/	RLA File :05/24/040/00126/AM12/	Lic.No/Date:0510295994 07.07.2011	
	Decision : As per the written comments of DIPP received vide their U.O. Note dated 26.07.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net weight of export product may be specified as 455.4 Kgs. 2. Quantity of import item may be allowed as 1913 Kgs. inclusive of 320% wastage after taking 6% recovery from scrap The RLA may take necessary action accordingly.			

127	Case No.:7/9/80-ALC2/2011	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Approved
	HQ File :01/80/050/00175/AM12/	RLA File :05/24/040/00127/AM12/	Lic.No/Date:0510295996 07.07.2011	
	Decision : As per the written comments of DIPP received vide their U.O. Note dated 26.07.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net weight of export product may be specified as 653.6 Kgs. 2. Quantity of import item may be allowed as 2862.8 Kgs. inclusive of 338% wastage after taking 6% recovery from scrap. The RLA may take necessary action accordingly.			

	Case No.:25/9/80-ALC2/2011	Party Name:WHIRLPOOL OF INDIA LTD.,	Meet No/Date:9/80-ALC2/2011 26.07.2011	Status: Deferred
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128	HQ File :01/80/050/00193/AM12/	RLA File :05/24/040/00114/AM12/	Lic.No/Date:0510296374 12.07.2011	Defer Date:06.09.2011
Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to DIPP for examination and submission of comments. The case may be re-listed on 06.09.2011.				

129	Case No.:26/9/80-ALC2/2011	Party Name:AKSH TECHNOLOGIES LTD.((A WHOLLY OWNED SUBSIDIARY	Meet No/Date:9/80- ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00194/AM12/	RLA File :05/23/040/00132/AM12/	Lic.No/Date:0510296453 13.07.2011	Defer Date:06.09.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to DIT for examination and submission of comments. The case may be re-listed on 06.09.2011.			

130	Case No.:27/9/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:9/80- ALC2/2011 26.07.2011	Status: Deferred
	HQ File :01/80/050/00195/AM12/	RLA File :05/24/040/00135/AM12/	Lic.No/Date:0510296618 14.07.2011	Defer Date:06.09.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to C&PC for examination and submission of comments. The case may be re-listed on 06.09.2011.			

S.No.10

Case No. A - 09	M/s. Jhagadia Copper Ltd.,	HQ F.No.01/80/162/00542/AM10/DES.I	Lic.No. & Date
Meeting No.09/12		RA.F.No.34/24/039/00001/AM10	3410024795
Date: 26.07.2011		Ratification of norms.	dt.29.07.2009

The Committee observed that the comments called for from Min. of Mines are yet to be received. The Committee, therefore, decided to remind them again through a D.O. letter for expediting their comments. The case may be re-listed 06.09.2011.

S.No.11

Case No. A - 14	M/s. Larson & Toubro Ltd.,	HQ F.No.01/80/162/00522/AM11/DES.I	Lic.No. & Date
Meeting No.09/12		RA.F.No.03/95/039/00004/AM10	0310541346
Date: 26.07.2011		Ratification of norms	dt.12.10.2009

On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 06.09.2011 -

1. The firm has applied for import of 38 items. The total weight of the export product by adding the parts comes to 9974.4 MT. But the total net content of 32 items of import is 9973.5 MT. The firm is silent on other six items of import.
2. The firm has mentioned that the import weight of item no 38 is said to be nil. The firm may give the details of import. The firm needs to clarify the same.
3. The firm has not submitted the calculation of the requirement of raw material. The firm may at least give the name of the major components made out of the raw material & their net weight & gross weight.
4. The firm needs to specify clearly the name of spares, their weight and total weight of spares.
5. The weight balance of export item excluding the spares.

Case No. A/R-40	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/162/00539/AM09/DES.I	Lic.No. & Date 6110000254 dt.05.12.2008
Meeting No.09/12		RA F.No.61/24/040/00036/AM09	
Date: 26.07.2011		Ratification of norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 06.09.2011.

S.No.187

Case No.A/R-208	M/s. Llyod Electric & Engineering Ltd.,	HQ F.No.01/80/050/00273/AM11/ DES-I	Lic.No. & Date 0510266063 dt.15.06.2010
Meeting No.09/12		RA F.No.05/23/040/00056/AM11	
Date: 26.07.2011		Ratification of Norms	

The Committee noted that the firm has sought time for submission of documents vide their letter dated 23.07.2011. The Committee decided that to await the firm's reply and to re-list the case on 06.09.2011.

Sl.No.188

Case No.A/R-160	M/s. Thermal Systems (Hyderabad) Pvt. LTd.,	HQ F.No.01/80/050/00137/AM10/ DES-I	Lic.No. & Date 0910038107 dt.03.06.2007
Meeting No.09/12		RA F.No.09/24/040/00063/AM09	
Date: 26.07.2011		Ratification of norms	

As per the written comments of DHI received vide their U.O. Note No.3(6)/10/TSW(B)/388 dated 18.07.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The firm has now stated that the export consists of three evaporators. Hence the export product "contains three evaporators & total export weight is 224 MT" to be incorporated in the license.

Import

- Item no 2 to 13- These are components & to be allowed on net to net basis under GN-4 with accountability clause.
- Item no 1- (Seam less tube)- The firm has given calculation for 214 MT with 2% wastage. But the firm has requested for import of 200 MT & the balance quantity is to be procured indigenously. Allow import of 200 MT. But tube size is OD38.1 mm & thickness 6.35 mm & length 43,200 meters to be incorporated in the license.

The RLA may take necessary action accordingly.

Sl.No.189

Case No.A/R-161	M/s. Thermax LTd.,	HQ F.No.01/80/050/01549/AM09/ DES-I	Lic.No. & Date 3110036392 dt.11.12.2008
Meeting No.09/12		RA F.No.31/21/040/00295/AM09	
Date: 26.07.2011		Ratification of norms	

The Committee noted the written comments of DHI received vide their U.O. Note No.3(14)/10-TSW(B)/365 dated 06.07.2011 and decided to seek the following information from the firm:-

- Item no 14- The item contains multiple items of weight 190 MT. It contains multiple items like plates, sheets, flats etc. The firm may be asked to furnish type of steel, like CS,AS or AS & the specifications of item of import along with Sl no 11 of SDL. The case may be re-listed on 06.09.2011.

S.No.190

Case No. A/R-72	M/s. The Saraswati Industrial Syndicate LTD.,	F.No. 01/80/50/ 00075/AM10/DES.I	Lic.No. & Date 0510240867 dt.05.05.2009
Meeting No.06/12		RA F.No.05/24/040/00057/AM10	
Date: 14.06.2011		Ratification of norms.	

The Committee noted that the firm's reply received does not appropriately answer the point raised in Deficiency Letter issued dated 09.11.2010. The Committee, therefore, decided to ask the firm to give point wise reply as under:-

“For increase in weights of import items at Sl. Nos. 5, 15, 25, 36, 46 & 47, firm may be advised to submit revised material balancing i.e information in respect of Sl. No 4 & 5 of Standard Deficiency Format.”

The case may be re-listed on 06.09.2011.

S.No.191

Case No.A/R-187	M/s. Motherson Sumi System Ltd., New Delhi	HQ F.No.01/80/050/00169/AM07/ DES-I	Lic.No. & Date 2510001667 dt.16.05.2006
Meeting No.09/12		RA F.No.25/24/040/00002/AM07	
Date: 26.07.2011		Ratification of norms	

As per the written comments of C&PC received vide their OM No.46011/42/2011-PC-II dated 16.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Item to be Exported	Quantity
Grab Handle (Front/Rear)	1 No.
Raw-material Recommended for Import	Quantity
1. Relevant Polypropylene Resin	1.05 kg/kg content in the export product
2. Relevant Nylon 66 Granules (Zytel 101 L NC 010)	1.05 kg/kg content in the export product
3. Polyamide Resin Compound (Zytel 70 G 43 LN 010 Compound”	1.05 kg/kg content in the export product
4. Relevant Barrel Damper	Net to Net

The RLA may take necessary action accordingly.

S.No.192

Case No.A/R-197	M/s. GEA BGR Energy System India Ltd., Chennai	HQ F.No.01/80/050/01283/AM09/ DES-I	Lic.No. & Date 0410099962 dt.12.11.2008
Meeting No.09/12		RA F.No.04/24/040/00196/AM09	
Date: 26.07.2011		Ratification of norms	

The Committee noted that the firm's request was earlier agreed except that the item no 10 (SS plates) which was deleted as the firm had not given calculations. The firm has now replied vide their letter of dated 03-06-11. The firm has clarified that screen segments are components & SS plates imported will be used to weld the screen segments together & to be firmly fixed with the shell. The raw material will also be used in bearing Assembly, Manhole of the Shell. As per the written comments of DHI received vide their U.O. Note No.3(74)/10-TSW(B)/362 dated 06.07.2011, the Committee decided to ratify the norms import of 2392 Kg of SS plates(Item no 10) with 5% in respect of the subject advance authorization.

The RLA may take necessary action accordingly.

S.No.193

Case No.A/R-200		HQ F.No.01/80/050/00175/AM10/ DES-I	Lic.No. & Date
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Meeting No.09/12	M/s. AIA Engineering Ltd., Ahmedabad	RA F.No.08/24/040/00009/AM10	0810079414 dt.21.04.2010
Date: 26.07.2011		Ratification of Norms	

The Committee observed that the firm has not replied to this office letter 13.06.2011 and subsequent its reminder dated 29.06.2011 calling for certain information. The Committee, therefore, decided to issue **final** reminder to the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed 06.09.2011.

S.No.194

Case No.A/R-203	M/s. Engser Limited, Kolkata	HQ F.No.01/80/050/0493/AM08/ DES-I	Lic.No. & Date
Meeting No.09/12		RA F.No.02/24/040/00191/AM08	0210105023
Date: 26.07.2011		Modification of Norms	dt.09.10.2007

The Committee observed that the firm has not replied to this office letter dated 28.06.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed 06.09.2011.

S.No.195

Case No.A/R-206	M/s. Mikroteck machines Ltd.,	HQ F.No.01/80/050/00176/AM11/ DES-I	Lic.No. & Date
Meeting No.09/12		RA F.No.07/24/040/00048/AM11	0710072107
Date: 26.07.2011		Ratification of Norms	dt.08.06.2010

As per written comments of DC(MSME) received vide their U.O. note No. 30(205)-ME dated 26.07.2011, the Committee noted that the imported inputs will be used as raw material. Although wastage is claimed as Nil but the break up of export product, weight of each sized export product and its relevant imported input and import of Tungsten carbide Dies and not blank (Sl. No. 2 of import) still needs clarifications. Secondly in their reply letter under reference, unit is showing export quantity as 3800 Nos. and accordingly import quantity too has shown as 3800, wherein application these quantity are 1900 nos. only. The Committee, therefore decided to ask the firm to clarify the same and to re-list the case on 06.09.2011.

S.No.196

Case No.A/R-207	M/s. Tema India LTd.,	HQ F.No.01/80/050/01221/AM09/ DES-I	Lic.No. & Date
Meeting No.09/12		RA F.No.03/95/040/00655/AM09	0310491632
Date: 26.07.2011		Ratification of Norms	dt.23.10.2008

The Committee observed that the firm has not replied to this office letter dated 01.07.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed 06.09.2011.

S.No.197

Case No.A/R-11	M/s. Motherson Sumi System Ltd., New Delhi	HQ F.No.01/80/050/00168/AM07/ DES-I	Lic.No. & Date
Meeting No.09/12		RA F.No.25/24/040/00001/AM07	2510001666
Date: 26.07.2011		Ratification of Norms	dt.16.05.2006

As per the written comments of C&PC received vide their OM No.46011/42/2011-PC-II dated 16.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Item to be Exported	Quantity
Grab Handle (Front/Rear)	1 No.
Raw-material Recommended for Import	Quantity
1. Relevant Polypropylene Resin	1.05 kg/kg content in the export product
2. Relevant Nylon 66 Granules (Zytel 101 L NC 010)	1.05 kg/kg content in the export product
3. Polyamide Resin Compound	1.05 kg/kg content in the export product

(Zytel 70 G 43 LN 010 Compound” 4. Relevant Barrel Damper	Net to Net
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The RLA may take necessary action accordingly.

Case No.A/R-48	M/s. Driplex Water Engineering Ltd., New Delhi	HQ F.No.01/80/050/00714/AM10/ DES-I	Lic.No. & Date 0510257390 dt.02.02.2010
Meeting No.09/12		RA F.No.05/23/040/00148/AM10	
Date: 26.07.2011		Revision of Norms	

The representative of the firm Sh. M.N. Kutty, Director (Finance) and Sh. Hair Om Garg, appeared for personal hearing and observed that the firm’s representative was unable to explain their case for deletion of item No. ii(a) from the ratified norms. Therefore, the Norms Committee did not agree to consider the deletion of the item. However, as per written comments of DHI received vide their U.O. Note No. 3(26)/2010/TSW(B)/382 dated 14.07.2011, the Committee amended the condition (ii) a to 3400mm dia spherical vessels – 8 numbers and storage tank -2 numbers.

The RLA may take necessary action accordingly.

Case No.A/R-49	M/s. Kone Elevator India Pvt. Ltd., Chennai	HQ F.No.01/80/050/00380/AM11/ DES-I	Lic.No. & Date 0410116119 dt.09.08.2010
Meeting No.09/12		RA F.No.04/24/040/00092/AM11	
Date: 26.07.2011		Revision of Norms	

The firm did not attend the P.H. and informed the vide their letter dated 25.07.2011 that they will not be able to attend the P.H. due to distance constraint and they can give further clarifications by way of letter correspondence. The case may examined on file for further decision. The Committee, therefore, decided to examine the case on file and to re-list the case on 06.09.2011.

Case No.A/R-50	M/s. Kone Elevator India Pvt. Ltd., Chennai	HQ F.No.01/80/050/00336/AM11/ DES-I	Lic.No. & Date 0410116336 dt.17.08.2010
Meeting No.09/12		RA F.No.04/24/040/00121/AM11	
Date: 26.07.2011		Revision of Norms	

The firm did not attend the P.H. and informed the vide their letter dated 25.07.2011 that they will not be able to attend the P.H. due to distance constraint and they can give further clarifications by way of letter correspondence. The case may examine on file for further decision. The Committee, therefore, decided to examine the case on file and to re-list the case on 06.09.2011.

Case No.A/R-51	M/s. Kone Elevator India Pvt. Ltd., Chennai	HQ F.No.01/80/050/00299/AM11/ DES-I	Lic.No. & Date 0410115366 dt.08.07.2010
Meeting No.09/12		RA F.No.04/24/040/00044/AM11	
Date: 26.07.2011		Revision of Norms	

The firm did not attend the P.H. and informed the vide their letter dated 25.07.2011 that they will not be able to attend the P.H. due to distance constraint and they can give further clarifications by way of letter correspondence. The case may examine on file for further decision. The Committee, therefore, decided to examine the case on file and to re-list the case on 06.09.2011.

Case No.A/R-52	M/s. Kone Elevator India Pvt. Ltd., Chennai	HQ F.No.01/80/050/00280/AM11/ DES-I	Lic.No. & Date 0410115530 dt.14.07.2010
Meeting No.09/12		RA F.No.04/24/040/00081/AM11	
Date: 26.07.2011		Revision of Norms	

The firm did not attend the P.H. and informed the vide their letter dated 25.07.2011 that they will not be able to attend the P.H. due to distance constraint and they can give further clarifications by way of letter

correspondence. The case may examine on file for further decision. The Committee, therefore, decided to examine the case on file and to re-list the case on 06.09.2011.

Case No.A/R-53	M/s. Andritz Hydro Pvt. Ltd., Palwal (Har.)	HQ F.No.01/80/050/00009/AM12/ DES-I	Lic.No. & Date 0510287936 dt.11.04.2011
Meeting No.09/12		RA F.No.05/23/040/00009/AM12	
Date: 26.07.2011		Ratification of Norms	

On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 06.09.2011: -

1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format export product wise.
2. Specific item of export with specification.
3. Contents of set/lot with specific item and quantity.
4. Input weight of each casting/forging and corresponding finished weight.
5. Use of each component proposed for import in the manufacture of export product.
6. Calculation of wastage on the basis of dimensions give in drawings for raw materials.

Case No.A/R-54	M/s. Andritz Hydro Pvt. Ltd., Palwal (Har.)	HQ F.No.01/80/050/00864/AM11/ DES-I	Lic.No. & Date 0510284704 dt.01.03.2011
Meeting No.09/12		RA F.No.05/23/040/00340/AM11	
Date: 26.07.2011		Ratification of Norms	

The Committee noted that the firm has sought time for personal hearing vide their e-mail dated 22.07.2011. The Committee decided to remind the firm once again to appear for Personal Hearing on 06.09.2011 and to re-list the case on 06.09.2011.

Case No.A/R-55	M/s. Larsen & Toubro Ltd., Mumbai	HQ F.No.01/80/050/01184/AM10/ DES-I	Lic.No. & Date 0310475712 dt.20.06.2008
Meeting No.09/12		RA F.No.03/95/040/039/00001/AM09	
Date: 26.07.2011		Amendment of Norms	

As per the written comments of DHI received vide their U.O. Note No.3(31)/09-TSW(B) dated 13.06.2011, the Committee deliberated the case & decided to ratify the norms in respect of the subject advance authorization with some amendments as under:-

Export

The firm has not given any valid justification for deletion of export weight. The export weight has been incorporated to see the weight balance of import & export. The Committee does not agree to the same. The Committee does not allow to change in description of export product as the amendment in export product is based on the inputs to the export product.

Import

1. Item no 12- Allow to import under GN-4. But export weight may not be deleted.
2. Item no 14- Allow for deletion of export weight as import item is a instrument. May be allowed under GN-4 as requested by the firm.
3. Item no 63- Hydraulic tool kit is a tool kit & allowed with accountability clause to firm's request.
4. Item no 265- Allow for deletion of the prefix as import is already over.
5. Item no 367 & 368- The firm has given the dimension of import vide their letter of dated 27-05-11. The same may be incorporated in place of weight.
6. Item no 369- The item was missed out inadvertently. May be allowed under GN-4.
7. Item no 376- The Committee does not agree to firm's request.
8. Item no 396- The Committee agrees to firm's request & allow import as per the justification given.
9. Item no 397- The item may be allowed as per spares policy.
10. Item no 413 & 414- The firm has now given the packing list of items. Allow import as per the packing list submitted by the firm vide their letter of dated 28-04-10. However weight of item no 413 is 1893.4 MT & that of item no 414 is 5283.8 MT may be incorporated in the license..
11. Item no 426- The weight specified is deleted as the dimension of pipes has now been given by the firm. Dimension of pipes is OD16,thickness 0.5 inch (SCH 40) may be incorporated in the license.

12. Item no 436- The Committee noted that the import item is an instrument & allowed it with accountability clause.

The RLA may take necessary action accordingly.

Case No.A/R-56	M/s. JSW Steel Ltd., Mumbai	HQ F.No.01/80/050/00603/AM09/ DES-I	Lic.No. & Date 0310467010 dt.02.04.2008
Meeting No.09/12		RA F.No.03/94/040/01231/AM08	
Date: 26.07.2011		Request for revision of norms	

The Committee noted that Advance Authorization of the firm has been expired on 01.10.10. The Committee, therefore, decided to inform the firm to obtain re-validation of Advance Authorization and then submit for ratification of norms. The case may be re-listed on 06.09.2011.

Case No.A/R-57	M/s. Thermax Limited	HQ F.No.01/81/050/00310/AM06/ DES-I	Lic.No. & Date 3110021206 dt.14.07.2005
Meeting No.09/12		RA F.No.31/24/040/00017/AM06	
Date: 26.07.2011		Revision of norms	

The representative of the DHI informed the Committee that they received the firm's representation on 19.07.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 06.09.2011.

Sl.No.37

Case No. C - 09	M/s. Addison & Co. Ltd., Chennai	F.No. 01/81/80/162/00372/AM10/DES.I
Meeting No.09/12		Modification of SION for the export product "Cutting Tools-Multiple Point of High Speed Steel(Cobalt Grade)/Tool Steel"
Date: 26.07.2011		

The Committee noted that deficiency letter of DHI has been forwarded to the firm and EEPC 29.06.2011. The Committee, therefore, decided to defer the case and to re-list the case on 06.09.2011.

Sl.No.38

Case No. C- 17	M/s. Lucas TVS Ltd., Chennai received through DC(MEPZ-SEZ), Chennai	F.No. 01/81/80/162/00379/AM10/DES.I
Meeting No.09/12		Fixation of regular wastage norms for manufacturing of different types of "Starter, Alterator, Wiper Motor and Compressor".
Date: 26.07.2011		

The Committee noted that the firm has replied vide their letter of dated 08-05-11. The reply does not answer to the points raised/calculations desired by DHI letter dated 01-03-11. The drawings submitted are also not legible & not correlated with the calculation. On the recommendation representative of DHI, the Committee, therefore, decided to ask the firm to give point wise reply/calculation and the drawing should be legible and correlating with the calculation. The case may be re-listed on 06.09.2011.

Sl.No.39

Case No. C- 18	M/s. Pipavav Shipyards Ltd., Amreli	F.No. 01/81/80/162/00612/AM11/DES.I
Meeting No.09/12		Fixation of input output norms in respect of 100% EOU for the export product " Ship, Cargo Ships, Barges & Vessels for Transport, Factory Ship, Life Boats, Hulls and Vessels falls under Chapter 89 of ITC(HS) – reg.
Date: 26.07.2011		

The Committee decided to send a D.O. letter to the Ministry of Shipping to expedite their comments and to re-list the case on 06.09.2011.

Sl.No.40

Case No. C – 20	M/s. Amvian Automotive Pvt. Ltd., Vadodara	HQ F.No.01/81/80/92/00180/Norms/AM11/DES.I
Meeting No.09/12		Modification of input output norms in respect of EOUs for the export product "Standard Roof Map Lamp Bracket"
Date: 26.07.2011		

The Committee deliberated the written comments of DC (MSME) received vide their U.O. Note NO.30(206)2010-ME dated 05.05.2011 and decided to ratify the norms in respect of 100% EOU with 177 % wastage for manufacturing “Standard Roof Map Lamp Brackets” 0.530 kgs. without considering any recovery.

The DC(SEZ) may take necessary action accordingly.

Sl.No.41

Case No. C – 06	Reference received from PC-4(B) of M/s. Gripwell Tools Industries, Jalandhar	HQ F.No.01/80/94/180/00604/AM10/PC-4(B)/DES-I
Meeting No.09/12		Clarification as whether the export product “Digging Bar / Spud Bar” is covered under Sl. No. 123 of the DEPB rate schedule of product Group “Engineering “ (Product Code : 61) for the purpose of DEPN benefit.
Date: 26.07.2011		

On the recommendation of the representative of DC(MSME) vide their U.O. Note No. 30(G)/2011-ME, DEPB dated 03.08.2011, the Committee decided to seek detailed information on each of the following product along with their technical literature/photograph/specifications/ITC HS code nos. process and write up etc. indicating details of objections raised by custom authorities while clearing the shipments:-

1. Crow Bar
2. Wrecking bar
3. Digging bars
4. Spad Bars
5. Pry Bars

The case may be re-listed on 06.09.2011.

Case No. C – 18	M/s. Bhukanvala Diamond Systems Pvt. Ltd., Navsari	HQ F.No.01/80/162/00056/AM12/DES-I
Meeting No.09/12		Request for fixation of Standard Input Output Norms (SION) for the export product “Die Sets and PVC Blister Moulds” in respect of 100% EOU
Date: 26.07.2011		

The representative of the DHI informed the Committee vide their U.O. Note No. 1(A(1)/09-TSW(B)/435 dated 05.08.2011 that the subject matter pertain to DHI (one item) & C&PC (one item). The Committee, therefore, decided to forward the firm’s application with all relevant details etc. for fixation of wastage norms (for one item) to C&PC and defer the consideration. The case may be re-listed on 06.09.2011.

Case No. C – 19	M/s. Tecumseh Products India Pvt. Ltd.,	HQ F.No.01/80/162/00936/AM10/DES-I
Meeting No.09/12		Request for removal /upward revision of Value Cap for Hermetically Sealed Compressors for Refrigerators and Commercial Refrigeration application using eco- friendly gases, DEPB Sl.No. 588, covered under C-1929, Product Code 61.
Date: 26.07.2011		

It was decided by Committee that DGFT may examine the case & prepare Data Sheet FOB value – Export and CIF value –input as per SION C-1929. The Committee, therefore, decided to defer the consideration and to re-list the case on 06.09.2011.
